Department of Fertilizers (DOF) has advised Government of Bihar for creating State institutional agencies like Markfed, so that fertilizer can be procured in advance as is being done by States like Punjab, Haryana, Rajasthan, Uttar Pradesh, Madhya Pradesh and Karnataka etc. This will facilitate better and timely availability of fertilizers in Bihar.

Report of BoG on lapses of NIPER, Mohali

- 2523. DR. JANARDHAN WAGHMARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 1912 given in the Rajya Sabha on 30th March, 2012 and state:
- (a) whether Government has received the report from the Board of Governors (BoG);
- (b) if so, the details thereof and the action taken by Government in each case;
- (c) if not, the reasons therefor and the steps taken by Government to make the BoG responsible as per National Institute of Pharmaceuticals Education and Research (NIPER) Act, 1993;
- (d) whether Government has made Mid Term Financial and Accountability review on each planned and non-planned funds released under Eleventh Five Year Plan;
 - (e) if so, the details thereof; and
 - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) No, Sir.

- (b) Does not arise.
- (c) The report is awaited from BoG.
- (d) to (f) Planning Commission has since been requested to commission a comprehensive evaluation of performance of National Institute of Pharmaceutical Education and Research (NIPER) by an expert organization.

Excess funding to NIPER, Mohali

- 2524. DR. JANARDHAN WAGHMARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to reply to Unstarred Questions 1911 and 1912 answered on 30th March, 2012 in Rajya Sabha and state:
- (a) whether Government is aware of a news article captioned "Can't spend but still no end to fund flow" published in a prominent daily on 13th March, 2012;
- (b) if so, how does Government deny the allegations of excess funding by endorsing funding of Rs 1375 crore without examination/justification and responsibility of the Board of Governors/Ministry to the Planning Commission; and